MINISTRY OF FINANCE

(Department of Revenue)

NOTIFICATION

New Delhi, the 5th November, 1962

No. 12/139/59-Ad.HI-B.—The President is pleased to sanction the following scheme for the grant of "Appreciation Certificates" and cash awards to officers and staff of the Customs, Central Excise and Land Customs Departments in consideration of their rendering exceptional meritorious service and displaying outstanding devotion to duty.

TERMS AND CONDITIONS FOR THE GRANT OF "APPRECIATION CERTIFICATES" AND MONETARY ALLOWANCE:

(a) The "Appreciation Certificates" shall be awarded:

(i) for exceptional meritorious service rendered by the officers and staff of the Customs, Central Excise and Land Customs Departments when undertaking a task even at the risk of their lives—the risk incurred being estimated with due regard to the obligations and duties of the officer concerned; and/or

(ii) for a specially distinguished record of service.

(b) Where an "Appreciation Certificate" as referred to in item (a), (i) above is awarded to an officer or member of the staff of the categories/ranks stated in column 1 of the Schedule annexed hereto, a monetary allowance as specified in columns (2) or (3) of the said Schedule, as the case may be, will also be granted to him.

(c) The amount of the aforesaid monetary allowance will be determined with reference to the rank of the recipient at the time when the distinguished Service is performed, and it will continue to be paid at that rate even on promotion of the recipient to a higher rank.

(d) Where a person who has already been granted a monetary allowance referred to in item (b) above, receives a further certificate of Appreciation under item (a)(i) above, he will be entitled to an additional monetary allowance at the rate mentioned in column '3' of the said Schedule, in accordance with his rank at the time of the performance of the meritorious service.

(e) "Appreciation Certificates" for a specially distinguished record of service (i.e., under clause (a) (ii) above) will be granted only to those officers and members of the staff who have put in a minimum of 10

(1385)
years' service in the Customs/Central Excise and Land Customs Department. Such recipients of "Appreciation Certificates" may be entitled to the grant of a fresh "Appreciation Certificate" only when a minimum period of three years has elapsed since the previous "Appreciation Certificate" was awarded.

(f) The allowance will be granted from the date of the meritorious act for which the award is given, and unless it is forfeited for misconduct, will continue for a period of 5 years from the date of the performance of such act. The additional monetary allowance for a further meritorious act will also continue for a period of 5 years from the date of the further meritorious act and it will run concurrently along with the first monetary allowance if the period of the first allowance has not expired.

(g) If a person loses his life in the performance of meritorious service qualifying for the grant of a monetary allowance, his widow or dependents will be entitled to the monetary allowance for a period of 10 years from the date of the meritorious act.

(h) Where an individual is in receipt of a monetary allowance at the time of his death, it shall continue to be paid to his widow (the law married wife having preference) or dependents for the unexpired portion of five years or till re-marriage by his widow whichever is earlier.

(i) Officers above the ranks mentioned in the Schedule annexed hereto will be eligible for the award of the "Appreciation Certificates", but a monetary allowance will be granted to them.

(j) The "Appreciation Certificate", is liable to be forfeited when the holder is guilty of disloyalty or such conduct as in the opinion of the President, brings the Customs/Central Excise and Land Customs Departments into disrepute.

The expenditure incurred on the grant of "Appreciation Certificates" and monetary allowances will be borne by the Central Government.

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**SCHEDULE**

<table>
<thead>
<tr>
<th>Categories of officers and staff entitled to monetary allowance referred to in item (b) above</th>
<th>Rate of monetary allowance for &quot;Appreciation Certificate&quot;,</th>
<th>Additional allowance for a fresh act of meritorious service awarded to an officer already in receipt of an allowance</th>
</tr>
</thead>
<tbody>
<tr>
<td>Preventive Officer, Grade I (O.G.)</td>
<td>Rs. 25/- P.M.</td>
<td>Rs. 12/- P.M.</td>
</tr>
<tr>
<td>Examiner (O.G.)</td>
<td></td>
<td></td>
</tr>
<tr>
<td>Inspector (S.G.)</td>
<td></td>
<td></td>
</tr>
<tr>
<td>Inland Master</td>
<td></td>
<td></td>
</tr>
<tr>
<td>Preventive Officer, Grade II</td>
<td>Rs. 20/- P.M.</td>
<td>Rs. 10/- P.M.</td>
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<tr>
<td>Sub-Inspector</td>
<td></td>
<td></td>
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<tr>
<td>Women Sub-Inspector</td>
<td></td>
<td></td>
</tr>
<tr>
<td>Motor Driver</td>
<td></td>
<td></td>
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<tr>
<td>Serang Grade I</td>
<td></td>
<td></td>
</tr>
<tr>
<td>Serang, Grade II</td>
<td></td>
<td></td>
</tr>
<tr>
<td>Launch Driver</td>
<td></td>
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<tr>
<td>Jamadar</td>
<td>Rs. 15/- P.M.</td>
<td>Rs. 7/- P.M.</td>
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<tr>
<td>Serang</td>
<td></td>
<td></td>
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<tr>
<td>Greaser</td>
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<tr>
<td>Seacunny</td>
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<tr>
<td>Stoker or Fireman</td>
<td></td>
<td></td>
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<tr>
<td>Head Boatman</td>
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<tr>
<td>Sepoy</td>
<td>Rs. 10/- P.M.</td>
<td>Rs. 5/- P.M.</td>
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<tr>
<td>Camel-Sowar</td>
<td></td>
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<td>Lascar</td>
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<td>Bhandary</td>
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<td>Topaz</td>
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<td></td>
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<tr>
<td>Boatman</td>
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<td></td>
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<tr>
<td>Khakal</td>
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</tr>
</tbody>
</table>
2. Recommendations for awards of "Appreciation Certificates" under item (a) (i) of para 1 above shall be made as soon as possible, after the performance of the meritorious act(s).

3. All recommendations shall state the name and rank of the person recommended and particulars of the meritorious or distinguished service for which the award of "Appreciation Certificates" and/or monetary allowance is recommended.

4. The number of "Appreciation Certificates" awarded in one year shall not exceed twenty-five, but if the President considers that special circumstances in any one year justify the award of the "Appreciation Certificates" in excess of twenty-five, the number shall not exceed thirty.

5. Recommendations for the announcement of awards of "Appreciation Certificates" on the 26th January (Republic Day) and the 15th August (Independence Day) should be forwarded so as to reach Secretary to the Government of India, Ministry of Finance (Department of Revenue) not later than the 26th October and 15th May respectively, each year.

6. These orders shall be deemed to have effect from the Fifth Day of November in the year one thousand, nine hundred and sixty two.

B. N. BANERJI, Jr. Secy.
### MINISTRY OF FINANCE
(Department of Revenue & Insurance)

**NOTIFICATION**

**New Delhi, the 13th January, 1968.**

No. F. 31/12/67-Ad.IIIIB.---The President is pleased to extend the Scheme for the grant of Appreciation Certificates and cash awards for officers and staff of the Central Excise and Customs Departments published in Part I, Section 1 of the Gazette of India Extraordinary dated the 30th November, 1962, vide Government of India, Ministry of Finance (Department of Revenue) Notification No. 12/139/59-Ad.IIIIB, to the Officers and staff of the Directorate of Enforcement.

The cash award shall be admissible only to the categories of staff detailed below at the rates indicated against each:

<table>
<thead>
<tr>
<th>Category of Officers entitled to monetary allowance</th>
<th>Rate of monetary allowance for 'Appreciation Certificate' awarded to an officer not already in receipt of such an allowance</th>
<th>Additional allowance for a fresh act of meritorious service</th>
</tr>
</thead>
<tbody>
<tr>
<td>Enforcement Officer</td>
<td>Rs. 25 per month</td>
<td>Rs. 12 per month</td>
</tr>
<tr>
<td>Ass't, Enforcement Officer</td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

(43)
Notice

Department of Revenue & Insurance

The President is pleased to extend the scheme for the addition of an additional allowance to the officers and staff of the Central Excise & Customs and the staff of the Narcotics Control Bureau and the staff of the Excise Department, for the year one thousand nine hundred and eighty.

1. These orders will take effect from 15th January, in the year one thousand nine hundred and eighty.

2. The rate of additional allowance is Rs. 2.50 per annum.

3. These orders will be final and shall be effective only to the categories of staff specified below.

S. K. Bhattacharjee, IFS

Secretary

F. No. 31/2/67-Adm.IIB
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE & INSURANCE)
NEW DELHI, THE 8TH MAY, 1969

From:
Shri P.N. Rau, Deputy Secretary to
the Government of India,

All Collectors of Customs,
All Collectors of Central Excise,
All Collectors of Customs & Central Excise,
Narcotics Commissioner, Calcutta,
Director of Revenue Intelligence, New Delhi,
Director of Inspection (C&CS), New Delhi.

Awards—Presidential awards of Appreciation Certificates—
Certain guidelines for scrutinising and recommending cases
of persons for awards—

Sir,

I am directed to say that as per the scheme of the
awards notified in this Ministry's Notification No. 12/9/62 AD-
IIB dated 5/11/1962, as amended from time to time,
officers and staff are eligible for the grant of Presidential
Awards of Appreciation Certificates for exceptionally
meritorious service/distinguished record of service on the
occasion of Republic/Independence Day, subject to the
conditions mentioned in the Notification/orders laid. A
question has cropped up whether it is necessary to lay down
guidelines for processing the cases of persons recommended
to this Ministry for sanction of awards. While no hard and
fast rules can be laid down in this behalf, after careful
consideration of the matter, the Government of India
have decided that the cases for grant of awards should be
processed and recommended keeping in view the following
factors:

1) Awards for exceptionally meritorious service
rendered at the risk of life will be considered by
this Ministry on two occasions viz., Republic Day and
Independence Day, whereas awards for specially
distinguished record of service will be considered
only once every year—i.e., on the occasion of the
Republic Day. The recommendations for the grant of
specially distinguished record of service need not,
therefore, be forwarded to this Ministry for consi-
deration on the occasion of Independence Day.

The Orders contained in para 1 of the
Central Board of Excise & Customs letter F.No.
31/8/68-Adm.IIB dated 23.8.1968 should be deemed to have
to have been modified to the extent indicated above.

(ii) Selection of officers for Presidential Awards
should be left to the Head of Department who may consult the Assistant Collector under him in finalising the list of officers who should be recommended for the Presidential Awards. The Head of the Department should make the recommendations to this Ministry and also send a copy thereof to the Director of Revenue Intelligence, New Delhi. The latter will scrutinise the list of persons recommended for awards and if he feels that any other officer (who may have come to notice of the Director of Revenue Intelligence in important seizure cases, etc.) should also be recommended for the award, he will get in touch with the concerned Head of Department and has suitable recommendations sent to this Ministry by the Head of Department in respect of such officer also.

(iii) Normally, no officer who has got adverse entries should be recommended for the Presidential Awards, but in any case in which the Head of Department feels that DMX in spite of the adverse remarks given to the officer, he still deserves the Presidential Award for exceptionally meritorious service, he should make suitable recommendations giving full reasons why in spite of the adverse remarks, his case is being recommended for the Presidential Awards.

Specific guidelines for recommending awards for exceptionally meritorious service at risk of life.

(a) Only those cases should be recommended for such awards where the risk of life was grave and where the officer knowing the risk involved in a particular act, still performed the meritorious act in question;

(b) The time at which and the circumstances in which an act at grave risk to life was performed should be indicated and it should be clearly explained whether such an act was done single handed or with the assistance of other officers. Cases in which the risk was merely a possibility should not be made much of. In all cases including those in which seizures are made on the high seas at great risk to life and the officer(s) are considered to be deserving of the Award, all the attendant circumstances should be clearly explained and the gravity of the situation faced by the officers should be clearly brought out;

(c) deserving cases of all officers (irrespective of their ranks) should be considered.
Specific guidelines for recommending awards for specially distinguished record of service.

(1) Only cases of officers who have consistently shown excellent performance during their day-to-day work and who have displayed exemplar devotion to duty should be recommended for these awards.

(2) No officer who possesses a consistently outstanding record of service should be left out merely for the reason that during his service career he did not have the occasion to perform any spectacular or sensational seizure. Cases of officers who have made a number of seizures over a period of several years should not be ignored just because the value of the seizures made by them is small or because each seizure, taken by itself, did not disclose any extraordinary talent.

(a) Normally, only those officers who have put in a minimum of 15 years service in the Department should be considered for such awards but in exceptional circumstances, cases of officers who have put in 10 years service, may also be recommended.

2. I am to add that the above guidelines are only illustrative and not exhaustive. These are highly coveted awards and the purpose is to sanction them only in really deserving and genuine cases.

Please acknowledge receipt of this letter.

Yours faithfully,

Sd/- 8.5.69
(M.N. Rau)
Deputy Secretary

-5-
MINISTRY OF FINANCE
(Department of Revenue and Insurance)

NOTIFICATION

New Delhi, the 22nd January, 1982

A21021/13/71-Ad.III-B.—The President, is pleased to substitute clauses (2) of the scheme for the grant of Appreciation Certificates to officers and the Customs and Central Excise Departments announced in this Ministry's Notification No. 12/139/89-Ad.III-B dated the 5th November, 1982, published in Part I of the Gazette of India Extraordinary dated the 5th November, 1982, as amended by Notification No. 31/12/85-Ad.III-B dated 27th November, 1985.
THE GAZETTE OF INDIA EXTRAORDINARY

Published in Part I, Section 1 of the Gazette of India Extraordinary dated 27th November, 1965, as under:

"(a) The allowance will be granted from the date the award for exceptionally meritorious service is notified in the Gazette of India and unless cancelled forthwith for misconduct, will continue for a period of five years from the date of notification of such award. The additional monetary allowance for a further meritorious act will also continue for a period of five years from the date a further award for exceptionally meritorious service is notified in the Gazette of India and it will run concurrently with the first monetary allowance if the period of the first allowance has not expired."

"(b) If a person loses his life in the performance of meritorious service qualifying for the grant of a monetary allowance, his widow or dependents will be entitled to the monetary allowance for a period of ten years or till the remarriage of the widow, whichever is earlier, from the date the award is notified in the Gazette of India."

2. These orders shall take effect from the 28th of January, in the year one thousand nine hundred and seventy-two.

M. G. ABROL, Jr. Secy.

विष मंज़ल

(राजन्य चीफ विद्वान विनोबा)

प्रभुसुभासी

ईसा विलिय, 22 जनवरी, 1972

सं/सं 21021/13/71-प्रभास III की-दिनांक 27 नवम्बर, 1965 के भारत के राजकीय भ्राताध्यक्ष के भाग में प्रस्तावित-दिनांक 27 नवम्बर, 1965 की प्रभुसुभास सं/सं 31/12/65-8 बीती III की-दिनांक 5 नवम्बर, 1962 के भारत के राजकीय भ्राताध्यक्ष के भाग में प्रस्तावित-5 नवम्बर, 1962 की इस मंज़ल की प्रभुसुभास सं/सं 12/139/59-पी बीती III की में प्रतिपादित रोमांचक तथा सेनानी सैनिक की द्वारा रूढ़िकारण तथा नरमीशरीरिक रूप से प्रभुसुभास, की प्रथागत-प्रभाव-चक्षु प्रभाव किये जाने की चोरी को धरता (एक) भी, वी (ई) को राज्यपाल की निम्नांकित प्रतिस्थापित करते हैं---

“(एफ) भारत उस तारीख से दिया जायेगा, जिस तारीख को भ्राताध्यक्ष में विवाह भारत के राजस्व में प्रभुसुभीत किया जाता है तथा वह जब तक कि उसे दुर्लक्षण के कारण जब नहीं कर लिया जाता, तब तक वह पुरस्कार उसके प्रभुसुभीत किये जाने को तारीख के पारंपरिक की बाध्यता तक दिया जाता रहेगा। और नीचे शाब्दिक प्रबुद्धक वाक्य में उसे दिया जाया, भारताध्यक्ष भारत भी, उस तारीख से पारंपरिक की बाध्यता के लिये दिया जाता रहेगा जिस तारीख को भ्राताध्यक्ष-रूढ़िकारण की के लिये और शाब्दिक पुरस्कार भारत के राजस्व में प्रभुसुभीत की जाती है, तथा वह प्रथम भारत की बाध्यता समाप्त नहीं है, तो यह, प्रथम शाब्दिक प्रकट भारत के साथ-साथ ही दिया जाता रहेगा।'
(जी) यदि उस सराहायी सेवा को करते हुए किसी व्यक्ति को मृत्यु हो जाती है, जो सेवा उस व्यक्ति की भाषा की स्वीकृति के मापदंड बनाती है तो उनकी विधि भव्यवाद द्वारा निम्नलिखित, पुरस्कार के भारत के राज्य में व्यक्तियों में उपलब्ध करते हैं। नामों की तारीख से इन वर्ष की प्रवाह के लिए भव्यवाद विधि के पुरस्कार की, तारीख तक, जो भी पहले हो, भाषा की भव्यवाद द्वारा होंगे।

ये प्रादेशिक तना का हस्ताक्षर तक शासन द्वारा के 26 जनवरी से मामले होंगे।

एम्बू जी सहाय, विश्वसनीय अध्यक्ष।